

MESSAGES FROM THE LOK SABHA**I. THE COMPANIES (AMENDMENT) BILL, 1959****-II. THE JOINT COMMITTEE ON OFFICES OF PROFIT**

SECRETARY: Sir, I have the report to the House two Messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha. They are as follows: —

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I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Monday, the 4th April, 1960, adopted the following motion in regard to the Companies (Amendment) Bill, 1959: —

'That this House recommends to Rajya Sabha that Rajya Sabha do appoint six Members of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959, in the vacancies caused by the retirement of Dr. R. P. Dube, Shri Akbar Ali Khan, Shri P. T. Leuva, Shri R. S. Doogar, Shri J. V. K. Vallabharao and Shri V. K. Dhage from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee.'

I am to request that the concurrence of Rajya Sabha in the said Motion, and also the names of the Members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

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"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Monday, the 4th April,

1960, adopted the following motion in regard to the Joint Committee on Offices of Profit: —

'That this House recommends to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri Amolakh Chand and Shri Rajendra Pratap Sinha from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee.'

I am to request that the concurrence of Rajya Sabha in the said Motion, and also the names of the Members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

RESIGNATION OF SHRI NAROTHAM REDDY

MR. CHAIRMAN: I have to inform Members that Shri Narotham Reddy, a Member representing the State of Andhra Pradesh, has resigned his seat in the Rajya Sabha with effect from the 15th March, 1960.

REFERENCE TO THE DOWRY PROHIBITION BILL, 1959

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a submission to make. As you see in the List of Business, the Dowry Bill is not there. You have very rightly given precedence to the Bombay Reorganisation Bill. We want it now but after that, Sir, next week, in the beginning, we should take up the Dowry Bill.